

JUTE IMPORTS BY RUSSIA FROM INDIA

*407. SHRI N. R. MUNISWAMY: Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether it is a fact that Russia has sent a word of caution to India that she would not import any more jute goods if the present confusion created by the speculators in the jute markets continue and if the steep rise in price of hessian and sacking is not checked forthwith; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK): (a) No, Sir.

(b) Does not arise.

पुनः सिविल सर्विस में लिए जाने पर भूतपूर्व सैनिकों के वेतन का निर्धारण

*408. श्री सुरज प्रसाद: क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि भूतपूर्व सैनिकों को पुनः सिविल सर्विस में लिए जाने पर उनका वेतन निर्धारित करने में, प्रायः एक वर्ष तक का समय लग जाता है; और

(ख) यदि हाँ, तो इस समस्या को हल करने के लिए सरकार ने क्या कार्यवाही की है?

†[FIXATION OF PAY OF EX-SERVICEMEN REEMPLOYED IN CIVIL SERVICES

*408. SHRI SURAJ PRASAD: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that it takes almost one year's time in the fixation of pay of ex-servicemen on their re-employments in Civil Service; and

(b) if so, the action taken by Government to solve this problem?

रक्षा मंत्रालय में उपमंत्री (श्री एम० आर० कृष्ण): (क) जी नहीं, कुछ अपवादों को छोड़ कर असेैनिक स्थानों में पुनर्नियुक्त भूतपूर्व सैनिकों के वेतन नियतन के मामले प्रायः 4 से 6 मास के अन्दर अन्दर निपटा दिए जाते हैं।

(ख) तृतीय तथा चतुर्थ श्रेणी असेैनिक स्थानों में पुनर्नियुक्त भूतपूर्व सैनिकों के वेतन नियतन में विलम्ब को कम करने के लिए संबंधित सी०डी०ए० की सहमति से असेैनिक स्थान के निम्नतम वेतनमान में वेतन नियत करने के अधिकार हाल ही में युनिटों के कमान अफसरों को मॉप दिए गए हैं। संबंधित आडिट प्राधिकरणों से सलाह मशविरे से अन्तिम वेतन नियतन तक इन कमान अफसरों को सरकार द्वारा कई निर्धारित छूट देने योग्य सीमाओं से बढ़ जाने वाली पेन्शन/नोशनल पेन्शन/प्रत्यागित पेन्शन कम कर के ऐसे मामलों में उसे कम से कम पर अस्थायी वेतन नियत के अधिकार भी दे दिए हैं।

†[THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): (a) No, Sir, barring some exceptions cases of fixation of pay of ex-Servicemen re-employed in civilian posts are generally finalised within 4 to 6 months.

(b) To minimise delay in the fixation of pay of ex-Servicemen re-employed in Class III and Class IV civilian posts, powers to fix the pay at the minimum of the scale of the civilian post with the concurrence of the GDA concerned have been recently delegated to the Officers Commanding Units. These Officers Commanding have also been empowered by Government to fix the pay in such case, provisionally at that minimum less pension/notional pension/anticipatory pension in excess of certain prescribed exemptable limits, pending final pay-fixation in consultation with the concerned audit authorities.

6TH ANNIVERSARY OF MINERALS AND METALS TRADING CORPORATION LTD.

*409. SHRI M. RUTHANASWAMY: Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether it is a fact that special supplements in all national newspapers

†[] English translation.

were brought out at the time of the 6th anniversary of the Minerals and Metals Trading Corporation Ltd; and

(b) if so, the total amount spent by the Government of India on bringing out a special supplement and whether it was done with the prior permission of his Ministry or at the initiative of the M.M. T. C. itself ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK) : (a) Special supplements were brought out by seven newspapers.

(b) Government did not incur any expenditure for these supplements. Nor did M. M. T. C., except for its own advertisements in the Supplements. Government's prior permission is not required in such cases as M. M. T. C. is an autonomous Corporation.

*410. [Transferred to the 15th December, 1969.]

PRODUCTION OF HEAVY WATER

*411. SHRI S. D. MISRA :
SHRI BABUBHAI M. CHINAI :

Will the PRIME MINISTER be pleased to state :

(a) the manner in which the 67 tons of heavy water a year, to be produced by a heavy water factory in India as a result of an agreement between India and a group of French firms, will be utilised;

(b) the terms and conditions entered into this agreement and what benefit will accrue to the French firms;

(c) whether all the Indian needs shall be met by the production or enriched uranium shall still have to be imported and if so, of what values;

(d) whether any decision has been taken about the site where the heavy water factory will be established; and

(e) if so, what are the details in this regard ?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI) : (a) Heavy Water produced in the proposed Plant at Baroda will mainly be used for the country's nuclear power programme and partly for research and experimental purposes.

(b) The important terms and conditions of the Agreements entered into with a French Consortium comprising (i) L' AIR LIQUIDE (ii) la COMPAGNIE DE CONSTRUCTION MECANIQUE, PROCEDES SULZER (iii) La SOCIETE SULZER FRERES are summarised in the Statement placed on the Table of the House. (See below) :

(c) Heavy Water production will not affect our need for importing enriched uranium for the Tarapur reactor.

(d) and (e) The Heavy Water Plant will be near the Fertilizer Plant of the Gujarat State Fertiliser Corporation at Baroda.

STATEMENT

PRODUCTION OF HEAVY WATER

1. General

Two agreements in connection with the setting up of a Heavy Water Plant at Baroda were signed in August and September 1969 with a Consortium comprising (i) L' AIR LIQUIDE (ii) la COMPAGNIE DE CONSTRUCTION MECANIQUE, PROCEDES SULZER (iii) La SOCIETE SULZER FRERES.

The agreements are for (1) the design and supply of equipment and (2) supervision of erection and commissioning of the Plant including use of process know-how. The Plant will utilise Ammonia-Hydrogen Exchange Process. Its capacity will be 67.2M tonnes a year.

2. Important Terms and Conditions of the Agreements :

(i) The Consortium shall carry out the design and engineering of the equipment required for the Plant.

(ii) The consortium shall supply all equipment which cannot be obtained from indigenous sources.

(iii) The Consortium shall place at the disposal of the Government of India the services of qualified foreign engineers and technicians for supervision of erection and commissioning of the Heavy Water Plant.

3. Benefits Accruing to the Consortium

The total value of the agreements with the Consortium is of the order of Rs. 7.31 crores (French Francs 4.72 crores).